Bench No. I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No.372/KB/2017 Present: Hon'ble Member (J) Shri Vijai Pratap Singh

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th July, 2017, 10.30 A.M

| Name of the Company |            | SBI -Vs-                     |                        |                    |
|---------------------|------------|------------------------------|------------------------|--------------------|
|                     |            | Zion Steel Ltd               |                        |                    |
| Under Section       |            | 7                            |                        |                    |
|                     |            | IBC                          |                        |                    |
| SI.                 | 1          | nation of Authorized         | Appearing on behalf of | Signature with     |
| No.                 | 7.5        | itive (IN CAPITAL<br>ETTERS) |                        | date               |
| Appe                | aring on b | chalf of Applica             | ut amicant             |                    |
|                     | C 201      | H. a No Ha De                | 1                      | > 11.7.12<br>Prepa |
| . MA                | . Saanas   | tha Datta, Ac                | dv. Ginancial          | > 0                |
| . M                 | s. Prapa   | Ganguly, Ac                  | dv. Cerdifor           | ( mg               |
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| No                  | 10001100   | 7 100-                       | _                      |                    |

## ORDER

Ld. Counsels for the petitioners and the respondents are present.

Ld. Counsel for the petitioner has informed that after filing the petition notice was despatched but it has not been served yet by the postal authority, so he prayed that time may be given. Prayer is allowed.

Registry is also directed to send the copy of the notice through e-mail on the registered office of the Corporate Debtor. In addition, petitioner is also directed to serve notice separately on the Corporate Debtor through Speed Post intimating that the case has been listed for hearing on 21/07/2017.

List the matter on 21/07/2017.

S♪/-(Vijai Pratap Singh) Member (J)